

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 46/2018
O.A. No. 2435/2017

The 7th day of September, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Rashtriya Safai Mazdoor Congress (Regd.)
Through its President,
1/4135-B, Ram Nagar Ext.
Gali No. 8, Mandoli Road,
Shahdara, Delhi-110032.
2. Shri Narendra Tank,
S/o Shri Radhe Shyam,
R/o 1/5845, East Rohtash Nagar,
Loni Road, Tikona Park,
Shahdara,
Delhi-110032. .. Petitioners

(By Advocate : None)

Versus

1. Shri Anshu Prakash,
Chief Secretary,
Government of NCT of Delhi
A-Wing, 5th Floor,
Delhi Secretariat,
New Delhi-110002.
2. Shri Ranbir Singh,
Commissioner,
East Delhi Municipal Corporation
419, Udyog Sadan, Patparganj
Industrial Area, Patparganj,
New Delhi, Delhi-110096. .. Respondents

(By Advocate: Shri Manjeet Singh Reen for R-2 and Ms. Preeti Jha
for Shri Swetank Shantanu for R-1)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

None for the petitioners.

2. Shri Manjeet Singh Reen, learned counsel for the respondent No.2, while producing a speaking order dated 09.08.2018, submits that they have fully complied with the orders of this Tribunal.

3. In the circumstances and in view of the substantial compliance by the respondents, the CP is closed and notices are discharged. However, the petitioners are at liberty to question the orders now passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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